

CENTRAL ELECTRICITY REGULATORY COMMISSION
7th Floor, Core-3, Scope Complex, Lodi Road, New Delhi 110 003
(Tele No.24361051 FAX No.24360010)

New Delhi the 4th December, 2007

PUBLIC NOTICE

Subject: Draft amendments of the regulations on terms and conditions of tariff

In exercise of powers conferred under Electricity Act, 2003 (the Act), the Commission has made draft regulations to further amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004. The draft regulations are annexed to this notice and can also be downloaded.

2. As per the draft regulations, the Commission proposes to revise UI charges. The reasons for these revisions proposed are contained in the Commission's order dated 4.12.2007 in Petition No.154/2007, also available on the website.

3. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897, that comments/suggestions/objections on the draft regulations may be sent to the undersigned latest by 20.12.2007.

4. The comments/suggestions/objections received after that date in the Commission's office may not be considered while finalising these regulations.

(K.S. Dhingra)
Chief (Law)